

the rest, as I said earlier, we are investigating to see from where these cases are coming from.

### Hirakud Dam Project

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 \*1140. { Shri P. K. Ghosh:  
 Shri Y. N. Singha:  
 Dr. Kohor:  
 Shri Mahananda:  
 Shri Yashpal Singh:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether full amount of compensation claimed by people whose lands were submerged in the construction of Hirakud Dam has been paid; and

(b) whether the rate of compensation has all through been uniform?

**The Parliamentary Secretary to the Ministry of Irrigation and Power (Shri S. A. Mehdi):** (a) and (b). Information is being collected from the State Government and will be laid on the Table of the House in due course.

**Shri P. K. Ghosh:** May I know if the State Governments have been asked to furnish the number of reference cases made by the public against the valuation made by the Land Acquisition officer—the number of persons who have gone to court?

**Shri S. A. Mehdi:** I have not got the number of cases in which references have been made.

**Shri P. K. Ghosh:** May I know if the State Governments have been asked to furnish the number of cases?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** We shall ask for that number, if the hon. Member wants that. We do not have that information.

**श्री बूटा सिंह:** हीराकुड डैम की वजह से जो बहुत से लोग बेघरबार हुए हैं, डिस्प्लेस्ड हुए हैं, उन में से बहुत से मजदूर और खास कर उन में से भी बहुत से हरिजन हैं जिनको अभी तक भी बसाया नहीं गया है,

जो अभी भी बेघरबार हैं और जिनके लिए सरकार ने कुछ नहीं किया है। मैं जानना चाहता हूँ कि क्या उनके लिए कुछ किया जा रहा है ?

**Shri S. A. Mehdi:** I have not been able to follow the question.

**Mr. Speaker:** Most of those that have been displaced are from the backward classes or Harijan people. What has been done to rehabilitate them?

**Shri Alagesan:** A huge amount of compensation has been paid and they have been resettled. The information that we do not have is, what exactly was the amount claimed for submergence, what was paid and what is the balance. We do not have that information.

**श्री तुलशी दास जाषव:** जिनकी ज़मीन इस डैम में आ गई है, उनको दूसरी ज़मीन देने का इन्तजाम क्या सरकार ने किया है ?

**श्री सं० प्र० मेहदी :** जिन लोगों की ज़मीन इसमें दी गई है उनको कम्पेंसेशन देने का इन्तजाम है ।

**अध्यक्ष महोदय :** ज़मीन के बदले ज़मीन देने का कोई इतजाम किया है ?

**श्री सं० प्र० मेहदी :** हम लोगों को इसकी इत्तिला नहीं है ।

**Shri P. K. Ghosh:** May I know by what time the hon. Minister expects to get the information from the State and by what time the Ministry proposes to clear up all compensation?

**Shri S. A. Mehdi:** There are a few cases under dispute. Some have been decided by arbitration, and in some others the parties have not come to take compensation. Other are still in court. It is expected that the decision will be made in a year or so. If the parties do not come to take compensation, we cannot say how long it will take.